

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 3728
TO BE ANSWERED ON 09.08.2016

Collection of Penalty Fee

3728 SHRI PREM DAS RAI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the amount of fine collected by National Green Tribunal (NGT) from environment cases disposed of during the last three years;
- (b) the number of trees planted by offenders as ordered by the Tribunal;
- (c) whether the funds collected by NGT are being used for afforestation activities; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI ANIL MADHAV DAVE)

- (a) The National Green Tribunal (NGT) is empowered to grant relief or compensation for harm or injury to victims of environment pollution and/or to provide for restitution for any damage caused to public or private property and also to provide for restitution for any damage caused to environment. However, it does not collect fine from environment cases disposed of by it.
- (b) The National Green Tribunal (NGT) does not maintain any record in this regard.
- (c) & (d) Does not arise in view of (a) above